

8
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O.A.No.177 of 2010

Laxmidhar Muduli Applicant
-Versus-
Union of India & Others Respondents

O.A.No.178 of 2010

K.C.Behera Applicant
-Versus-
Union of India & Others Respondents

O.A.No.179 of 2010

B.N.Moharana Applicant
-Versus-
Union of India & Others Respondents

O.A.No.180 of 2010

Bharat Ojha Applicant
-Versus-
Union of India & Others Respondents

Cuttack, this the 21 day of August, 2012

O R D E R

C O R A M

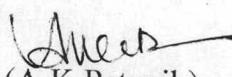
THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)
A N D
THE HON'BLE MR. A.K.PATNAIK, MEMBER (J)

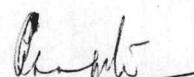
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Since common question of facts/issues are involved, we
dispose of the above OAs through this common order.

Heard. Perused the pleadings and the documents relied
on in support thereof by the respective parties. The prayer of the
Applicants in all the above cases is to direct the Respondents to count
their past casual service which they had rendered in the project
sometime in 1987, 1988 & 1989.



The project in which the applicants were continuing on casual basis was closed in the year 1994. Thereafter, they have approached this Tribunal in OA Nos.30 of 1992 and 349 of 1995 seeking regularization of their services. However, being aggrieved by the order passed by this Tribunal the applicants approached before the Hon'ble High Court of Orissa in OJC No. 1494 of 1999. In compliance of the order of the Hon'ble High Court of Orissa dated 22.11.2000 the cases of the applicants were considered and all of them were appointed against temporary post vide order dated 16.08.2004. The undisputed fact of the matter is that after the closure of the project the applicants were not even in casual engagement. Hence we find that the prayer of the applicants is baseless being not supported with any authority. Hence all these OAs stand dismissed being devoid of any merit. No costs.


(A.K. Patnaik)
Member(Judicial)


(C.R. Mohapatra)
Member (Admn.)